

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 306
275/252(ND)/2023

IN THE MATTER OF:

Income Tax Officer, Ward 9(1), New Delhi

.....APPLICANT/PETITIONER

Vs

ROC, Delhi & Ors. (M/S Flyfinity Tour & Travel (P) Ltd.)

.....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,
Mr. Rishabh Nangia, Mr. Nikhil Jain, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appears for the Appellant. The Assessment Order and Demand Notice filed by the Appellant are on record.

Arguments heard.

Order **reserved**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)